

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3498

ANSWERED ON:16.08.2010

IRREGULARITIES NOTED BY CAG

Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has either taken any action in the cases of irregularities pointed out by Comptroller and Auditor General of India (CAG) and regional authorities of Directorate General of Foreign Trade (DGFT) against the persons held guilty in this regard during the last three years;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details regarding the number of persons punished alongwith the nature of action taken against them during the last three years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

a) to c): In the cases of irregularities pointed out by CAG, the Government has been initiating action to effect recoveries from the concerned firms/companies wherever excess benefits were granted. During the last three years, in two cases, leading to considerable delay in taking action in compliance with the observations made in the audit para by the O/o Comptroller & Auditor General of India (C&AG), 87 officials of the Central Licensing Authority, New Delhi have been issued notices to show cause why responsibility should not be fixed and action taken against them under the relevant disciplinary rules for their said lapse.